



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 17th OF NOVEMBER, 2025

WRIT PETITION No. 35565 of 2025

FORMER JUDGES WELFARE ASSOCIATION

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Avinash Kumar - Advocate for Petitioner.

Shri Anubhav Jain - Government Advocate for Respondents/State.

WITH

WRIT PETITION No. 29404 of 2025

J.P. RAO

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Satish Kumar Shrivastava -Advocate for Petitioner.

Shri Anubhav Jain - Government Advocate for Respondents/State.

Shri Anuj Agrawal - Advocate for Respondent No.6.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Petitioners have impugned circular dated 13.12.2024 on the ground that the same imposes a liability on the former District Judges to furnish a live certificate in person at the place of demitting office.

Respondents have filed their reply dated 11.11.2025 which is taken on



record.

The subsequent circular has been issued by the competent authority dated 07.11.2025 stating that the State has withdrawn the entire circular dated 13.12.2024.

In view of the fact that the impugned circular dated 13.12.2024 and all consequential actions taken thereafter have been withdrawn by the respondents, nothing survives in the petition.

Petition is accordingly, disposed of.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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